

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001.

No.HHC/VIG/Misc. Instructions/93-IV- 21560
Dated: Shimla the 14th July, 2014.

From

The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla-171001.

To

All the Judicial Officers
In Himachal Pradesh.

Subject:- Regarding disposal of Domestic Violence Cases-
compliance thereof.

Sir,

It has come to notice of the High Court that a large number of cases filed under the Protection of Women from Domestic Violence Act, 2005, are pending disposal in the Subordinate Courts in Himachal Pradesh and at times there is delay in process of hearing of such cases.

Therefore, I have been directed to request you to take all steps to expedite the disposal of cases filed under the Protection of Women from Domestic Violence Act, 2005 and follow the provisions of Section 12 of the Act.

The aforesaid instructions be followed in letter & spirit and any deviation therefrom shall be viewed seriously.

Please acknowledge receipt hereof.

Yours faithfully,


(Arvind Malhotra)
Registrar (Vigilance)

Endst. No. HHC/VIG/Misc. Instructions/93-IV- 21565-71 Dated: 14.7.2014.
Copies forwarded for information to:-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice, High Court of H.P., Shimla.
2. All the Additional Registrars/ Deputy Registrars.
3. Shri S.R. Mardi, Additional Director General of Police, CID, Himachal Pradesh, Shimla w.r.t. his letter No. CID/Crime/WCSU/14-3356 dated 10.6.14.
4. The Secretary/ Private Secretary/PA to the Worthy Registrar General, Registrar (Rules), Registrar (Vigilance), Registrar (Judicial & Judges Branch), Registrar (Administration).
5. The OSD, Central Project Coordinator.
6. The Assistant Registrar (Vigilance), (Inspection) and (Rules).
7. The Technical Director, NIC Centre, H.P. High Court, Shimla to upload the above instructions on the High Court website (Sr.Nos. 2& 4 to 7, High Court of H.P., Shimla)


Section Officer (Vigilance).

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